

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:5096
ANSWERED ON:25.08.2000
I.T. REFUND CASES
A. VENKATESH NAIK;RAMSHETH THAKUR

Will the Minister of FINANCE be pleased to state:

- (a) whether a large number of income tax refund cases all over the country have not yet been settled since 1995;
- (b) if so, the reasons and number thereof at present;
- (c) the number out of these settled so far; and
- (d) the time by which the remaining cases are likely to be settled?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI V. DHANANJAYA KUMAR)

(a) to (d): All possible efforts are made for early and prompt disposal of refund claims. Government has consistently been impressing upon the Chief Commissioners of Income tax, the need for taking effective steps for elimination of delay in issue of income tax refunds. However, the assessing officers who process the refund claims manually, need some time to process the refund claims depending upon various factors namely; workload, available manpower, time taken for verification of payment challans etc. Because of these reasons there is some time lag between the date of filing of return and the date of issuance of refund. In some cases refunds are delayed because there is a deficiency in the return because of which the refund cannot be issued unless the deficiency is rectified by the assessee. The details regarding claims for refunds pending, disposed of and the balance outstandings for the period 1995-96 to 1999-2000 are as follows:

Financial year	No of refund claims	No.of claims disposed	Balance outstanding
1995-96	201,108	162,530	38,578
1996-97	211,716	157,065	54,651
1997-98	259,100	182,484	76,616
1998-99	248,170	147,672	100,498
1999-2000	516,095	357,703	158,392